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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI  
ORIGINAL APPLICATION NO. 1002 OF 2018  
(IA No. 177/2023 & IA No. 331/2022)

**IN THE MATTER OF:**

ABHISHT KUSUM GUPTA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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RESPONDENT /DELHI JAL BOARD  
THROUGH

DATE: 04.02.2026  
PLACE: NEW DELHI

FILED BY:



SANDEEPAN PATHAK  
ADVOCATE FOR THE RESPONDENT/DELHI JAL BOARD  
CHAMBER NO.404, NEW LAWYERS CHAMBER,  
TILAK MARK, SUPREME COURT OF INDIA.  
MOBILE NO. 8800744801

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1002 OF 2018  
(IA No. 177/2023 & IA No. 331/2022)

**IN THE MATTER OF:**

ABHISHT KUSUM GUPTA  
...APPLICANT

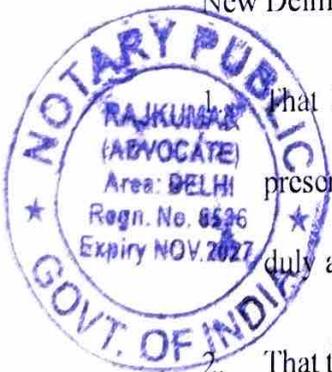
VERSUS

STATE OF UTTAR PRADESH & ORS.  
...RESPONDENTS

**COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT**  
**DELHI JAL BOARD IN PURSUANCE OF THE ORDER DATED**

**11.11.2025**

I, Bhupesh Kumar, S/o Sh. R.P. Bhaskar, aged about 56 years, presently CE  
(SDW) having office at Varunalaya Ph-II, Delhi Jal Board, Karol Bagh,  
New Delhi, do hereby solemnly affirm and declare as under:



1. That I am well-conversant with the facts and circumstances of the  
present case based on the official records maintained by the DJB. I am  
duly authorized to file this compliance affidavit.

2. That this Hon'ble Tribunal, vide its order dated 11.11.2025, directed the  
Delhi Jal Board to place on record copies of the Civil Appeals Nos.

*me*



- E. **Order dated 03.12.2025:** Directing CPCB to file a better affidavit regarding analytical data and to draw fresh samples from STPs.
- F. **Order dated 21.01.2026:** Taking note of the ongoing compliance monitoring and listing the appeals for further consideration.

A True Copies of the aforementioned orders are annexed herewith as

**Annexure-A (Colly) pages 4 to 23**

5. That the Respondent Delhi Jal Board remains committed to complying with the directions of this Hon'ble Tribunal and the Hon'ble Supreme Court in letter and spirit.



**DEPONENT**

**VERIFICATION**

I, the deponent above-named, do hereby verify that the contents of paragraphs 1 to 5 of the above affidavit are true and correct to my knowledge and based on official records, and nothing material has been concealed therefrom.

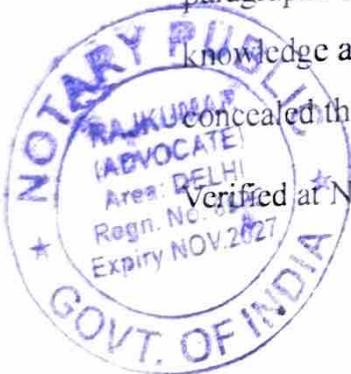
Verified at New Delhi on this \_\_\_\_\_ day of January, 2026.

**BHUPESH KUMAR**  
Chief Engineer (SDW)  
Delhi Jal Board  
(Govt. of NCT of Delhi)  
Varunalaya Phase-II, Karol Bagh  
New Delhi-110005



**DEPONENT**

**BHUPESH KUMAR**  
Chief Engineer (SDW)  
Delhi Jal Board  
(Govt. of NCT of Delhi)  
Varunalaya Phase-II, Karol Bagh  
New Delhi-110005



**ATTESTED**

NOTARY PUBLIC, DELHI  
GOVT. OF INDIA

13 FEB 2026

CA 8547-48/2022

1

ITEM NO.36+65

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos.8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No.176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.176361/2022 - EXEMPTION FROM FILING O.T. and IA No. 176358/2022 - STAY APPLICATION)

WITH C.A. Diary No.36763/2022

(With IA No.179810/2022 - EX-PARTE STAY, IA No.179808/2022 - PERMISSION TO FILE APPEAL and IA No.179809/2022 - CONDONATION OF DELAY IN FILING APPEAL)

Date : 28-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Appellant(s)

Mr. Mahesh Jethmalani, Sr. Adv.

Mr. Anil Kaushi, Adv.

Mr. Abhishek Mishra, Adv.

Mr. Rachit Mittal, Adv.

Mr. Rajat Rana, Adv.

Ms. Anju Kaushik, Adv.

Ms. Mugdha Pandey, Adv.

Mr. Rajinder Singh, AOR

Signature Not Verified

  
Digitally signed by  
CHETAN KUMAR  
Date: 2022.11.29  
16:55:20 IST  
Reason: 

CA 8547-48/2022

2

Mr. S.V. Raju, ASG  
Ms. Asha Gopalana Nair, AOR  
Ms. Shakshi Popli, Adv.  
Ms. Nivedita Nair, Adv.

**For Respondent(s)**

Mr. Rajeev Singh, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Permission to file the appeal is granted.
- 2 Delay condoned.
- 3 Issue notice, returnable in eight weeks.
- 4 Pending further orders, there shall be a stay of the impugned order of the National Green Tribunal dated 3 August 2022, insofar as it directs Noida and the Delhi Jal Board to deposit respectively interim compensation of Rs 100 crores and Rs 50 crores.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar

ITEM NO.18

COURT NO.15

SECTION XVII

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Civil Appeal No(s). 8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

IA No. 176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 176361/2022 - EXEMPTION FROM FILING O.T.

IA No. 176358/2022 - STAY APPLICATION

WITH

C.A. No. 8967-8968/2022 (XVII)

FOR EX-PARTE STAY ON IA 179810/2022

IA No. 179810/2022 - EX-PARTE STAY

Date : 13-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. S.V.Raju, A.S.G.

Ms. Asha Gopalan Nair, AOR

Ms. Nivedita Nair, Adv.

Ms. Surbhi Singh, Adv.

Mr. Shashikant Pralhad Chaudhari, Adv.

Mr. Anil Kaushik, Sr. Adv.

Mrs. Shashi Sharma, Adv.

Mr. Rajinder Singh, AOR

Mr. Abhishekh Mishra, Adv.

Mr. Rajat Rana, Adv.

Mr. Mayank Gautam, Adv.

For Respondent(s) :

Mr. Sunil J Mathews, Adv.  
Ms. Samanwaya Rautrey, Adv.  
Mr. Rajeev Singh, AOR

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.

Mr. Tahir Ashraf Siddiqui, AOR  
Mr. Mayur Punjabi, Adv.

Mr. Anil Kaushik, Sr. Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishekh Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mr. Mayank Gautam, Adv.

Mr. S.D. Sanjay, A.S.G.  
Mr. Akshay Amritanshu, Adv.  
Mr. Padmesh Mishra, Adv.  
Ms. Rajeshvari Shankar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. C. K. Sharma, Adv.  
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following  
O R D E R

C.A. Nos.8547-8548/2022

1. Noida has filed a status report in compliance of this Court's Order dated 20.05.2025 regarding compliance of directions issued by the National Green Tribunal (NGT).

2. In order to ensure that the facts stated in the status report reflect ground reality, we deem it appropriate to require UP State Pollution Control Board (UPPCB), which is represented by Mr.

Pradeep Misra, Advocate; and the Central Pollution Control Board (CPCB), which is represented by Mr. Tahir Ashraf Siddiqui, Advocate, to submit a report after verification of the facts stated in the status report submitted by Noida.

3. Such verification exercise shall be carried out by officers jointly nominated by CPCB and UPPCB by carrying out inspection of the site after serving notice on Noida. Thereafter, a detailed report regarding the compliances, if any, made by Noida in terms of the directions issued by NGT in paragraph 29 and 30 of the impugned order, shall be submitted within six weeks.

4. In the meantime, the complainant will have liberty to go through the status report and file its own affidavit. If the complainant finds that compliances shown in the status report are not there on ground, it shall submit proof thereof by submitting photographs etc. along with its affidavit so as to enable the Court to assess whether compliances have been made or not.

5. List on 08.10.2025.

C.A. Nos.8967-8968/2022

1. Delhi Jal Board has filed a status report in compliance of this Court's Order dated 20.05.2025 regarding compliance of directions issued by the National Green Tribunal (NGT).

2. In order to ensure that the facts stated in the status report

reflect ground reality, we deem it appropriate to require Delhi Pollution Control Committee (DPCC), which is represented by Mr. Pradeep Misra, Advocate and; the Central Pollution Control Board (CPCB), which is represented by Mr. Tahir Ashraf Siddiqui, Advocate, to submit a report after verification of the facts stated in the status report submitted by Delhi Jal Board.

3. Such verification exercise shall be carried out by officers jointly nominated by CPCB and DPCC by carrying out inspection of the site after serving notice on Delhi Jal Board. Thereafter, a detailed report regarding the compliances, if any, made by Board in terms of the directions issued by NGT in paragraphs 29 and 30 of the impugned order, shall be submitted within six weeks.

4. In the meantime, the complainant will have liberty to go through the status report and file its own affidavit. If the complainant finds that compliances shown in the status report are not there on ground, it shall submit proof thereof by submitting photographs etc. along with its affidavit so as to enable the Court to assess whether compliances have been made or not.

5. List on 08.10.2025.

(RASHI GUPTA)  
COURT MASTER (SH)

(SAPNA BANSAL)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL NO(S). 8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(IA No. 176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 176361/2022 - EXEMPTION FROM FILING O.T., IA No. 176358/2022 - STAY APPLICATION)

WITH

C.A. No. 8967-8968/2022 (XVII)

IA No. 179810/2022 - EX-PARTE STAY

Date : 08-10-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Appellant(s) : Mr. S.v. Raju, A.S.G.  
Ms. Asha Gopalan Nair, AOR  
Ms. Nivedita Nair, Adv.  
Mr. Shashikant Pralhad Chaudhari, Adv.Mr. Anil Kaushik, Sr. Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishek Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mr. Mayank Gautam, Adv.For Respondent(s) : Mr. Sunil J Mathews, Adv.  
Ms. Samanwaya Rautray, Adv.  
Ms. Jyoti Chib, Adv.  
Mr. Rajeev Singh, AORMr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.

Mr. Anil Kaushik, Sr. Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishek Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mr. Mayank Gautam, Adv.

Mr. Tahir Ashraf Siddiqui, AOR

Mr. S.d. Sanjay, A.S.G.  
Mr. Akshay Amritanshu, Adv.  
Mr. Padmesh Mishra, Adv.  
Ms. Rajeshvari Shankar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. C. K. Sharma, Adv.  
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. On 13.08.2025, following order was passed:

"C.A. Nos.8547-8548/2022"

1. Noida has filed a status report in compliance of this Court's Order dated 20.05.2025 regarding compliance of directions issued by the National Green Tribunal (NGT).

2. In order to ensure that the facts stated in the status report reflect ground reality, we deem it appropriate to require UP State Pollution Control Board (UPPCB), which is represented by Mr. Pradeep Misra, Advocate; and the Central Pollution Control Board (CPCB), which is represented by Mr. Tahir Ashraf Siddiqui, Advocate, to submit a report after verification of the facts stated in the status report submitted by Noida.

3. Such verification exercise shall be carried out by officers jointly nominated by CPCB and UPPCB by carrying out inspection of the site after serving notice on Noida. Thereafter, a detailed report regarding the compliances, if any, made by Noida in terms of the directions issued by NGT in paragraph 29 and 30 of the impugned order, shall be submitted within six weeks.

4. In the meantime, the complainant will have liberty to go through the status report and file its own affidavit. If the complainant finds that compliances shown in the status report are not there on ground, it shall submit proof thereof by submitting photographs etc. along with its affidavit so as to enable the Court to assess whether compliances have been made or not.

5. List on 08.10.2025.

C.A. Nos.8967-8968/2022

1. Delhi Jal Board has filed a status report in compliance of this Court's Order dated 20.05.2025 regarding compliance of directions issued by the National Green Tribunal (NGT).

2. In order to ensure that the facts stated in the status report reflect ground reality, we deem it appropriate to require Delhi Pollution Control Committee (DPCC), which is represented by Mr. Pradeep Misra, Advocate and; the Central Pollution Control Board (CPCB), which is represented by Mr. Tahir Ashraf Siddiqui, Advocate, to submit a report after verification of the facts stated in the status report submitted by Delhi Jal Board.

3. Such verification exercise shall be carried out by officers jointly nominated by CPCB and DPCC by carrying out inspection of the site after serving notice on Delhi Jal Board. Thereafter, a detailed report regarding the compliances, if any, made by Board in terms of the directions issued by NGT in paragraphs 29 and 30 of the impugned order, shall be submitted within six weeks.

4. In the meantime, the complainant will have liberty to go through the status report and file its own affidavit. If the complainant finds that compliances shown in the status report are not there on ground, it shall submit proof thereof by submitting photographs etc. along with its affidavit so as to enable the Court to assess whether compliances have been made or not.

5. List on 08.10.2025."

2. The learned counsel representing the Central Pollution Control Board (CPCB) has made a statement that pursuant to the above order, samples have been collected and reports are awaited. He, accordingly, prays for three weeks' time to submit a fresh

status/compliance report.

3. At this stage, learned counsel or the complainant submits that as per the liberty given to the complainant vide para 4 of the Order dated 13<sup>th</sup> August, 2025, they have not been able to verify the ground position on account of excessive rains in the intervening period.

4. Accordingly, they pray for an opportunity to file their own affidavit by the next date.

5. List this matter on 19<sup>th</sup> November, 2025. By the next date of hearing, the necessary affidavit/compliance reports be filed. As and when the reports are received, copy of the same shall be shared with the appellant.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)  
COURT MASTER (NSH)

ITEM NO.15

COURT NO.15

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

IA No. 176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 176361/2022 - EXEMPTION FROM FILING O.T.

IA No. 176358/2022 - STAY APPLICATION

WITH

C.A. No. 8967-8968/2022 (XVII)

IA No. 179810/2022 - EX-PARTE STAY

Date : 19-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Appellant(s) :

Mr. S V Raju, ASG  
Ms. Asha Gopalan Nair, AOR  
Ms. Nivedita Nair, Adv.

Mr. Anil Kaushik, Sr. Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishek Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mr. Mayank Gautam, Adv.  
Ms. Tanya Raizada, Adv.

For Respondent(s) :

Mr. Sunil J Mathews, Adv.  
Samanwaya Rautray, Adv.  
Ms. Jyoti Singh, Adv.  
Mr. Rajeev Singh, AOR

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.

Mr. Anil Kaushik, Sr. Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishek Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mr. Mayank Gautam, Adv.  
Ms. Tanya Raizada, Adv.

Mr. Tahir Ashraf Siddiqui, AOR  
Mr. Mayur Punjabi, Adv.

Mr. S.D. Sanjay, A.S.G.  
Mr. Akshay Amritanshu, Adv.  
Mr. Padmesh Mishra, Adv.  
Ms. Rajeshvari Shankar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. C. K. Sharma, Adv.  
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Learned counsel for the Central Pollution Control Board (CPCB) submits that they have filed the compliance affidavit in the Registry yesterday.
2. The said compliance affidavit is not on record.
3. List the matters on 03.12.2025.
4. Registry is directed to trace and place the compliance affidavit on record.
5. Response to the said compliance affidavit, if any, may also be filed by the next date of hearing.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(SAPNA BANSAL)  
COURT MASTER (NSH)

ITEM NO.21

COURT NO.14

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

IA No. 176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 176361/2022 - EXEMPTION FROM FILING O.T.

IA No. 176358/2022 - STAY APPLICATION

WITH

C.A. No. 8967-8968/2022 (XVII)

FOR EX-PARTE STAY ON IA 179810/2022

IA No. 179810/2022 - EX-PARTE STAY

Date : 03-12-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Appellant(s) : Ms. Asha Gopalan Nair, AOR

Mr. V Giri, Sr. Adv.  
Mr. Anil Kaushik, Sr. Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishekh Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Mayank Gautam, Adv.

Mr S V Raju, ASG.  
Mr Sandeepan Pathak, Adv.

Respondent(s) :

Mr. Sunil J Mathews, Adv.  
Samawaya Rautray, Adv.  
Ms. Jyoti Singh, Adv.  
Mr. Rajeev Singh, AOR

Signature Not Verified

Digitally signed by  
CHETAN KAPRA  
Date: 2025.12.04  
15:41:32 IST  
Reason: 

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.

Mr. V Giri, Sr. Adv.  
Mr. Anil Kaushik, Sr. Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishekh Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Mayank Gautam, Adv.

Mr. Tahir Ashraf Siddiqui, AOR  
Mr. Mayur Punjabi, Adv.  
Mr. Kartikey Sahai, Adv.

Mr. S.d. Sanjay, A.S.G.  
Mr. Akshay Amritanshu, Adv.  
Mr. Padmesh Mishra, Adv.  
Ms. Rajeshvari Shankar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. C. K. Sharma, Adv.  
Dr. N. Visakamurthy, AOR

Mr Shubham P Mishra, Adv.  
Mr Shubh Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We have perused the compliance affidavits filed by Central Pollution Control Board (CPCB) in these appeals.
2. In the compliance affidavit filed in the appeal of NOIDA, findings are codified in paragraph 5. In sub-para (4) of paragraph 5, it is stated that till date possession of land has not been provided to U.P. Jal Nigam in Khoda - Makanpur, as a result,

construction work of Sewage Treatment Plant (STP) has not yet started. It is also stated that the entire wastewater generated from Khoda Nagar Palika flows through Delhi and eventually merges into the Kondli / NOIDA drain.

3. The learned Counsel representing NOIDA submits that the land for setting up STP unit has been provided to Khoda - Makanpur Municipality. However, the land has not yet been handed over to the U.P. Jal Nigam for construction of STP.

4. In such circumstances a response from State of UP is required.

5. As per Office Report, no one has entered appearance to represent the State of U.P. though it is impleaded as first respondent in the appeal. In such circumstances, we deem it appropriate to issue notice to the State of U.P., returnable in two weeks. Notice may be served through the standing counsel representing the State of UP in this Court.

6. The State of UP shall file its response, by way of an affidavit, disclosing whether U.P. Jal Nigam has been handed over possession of the land provided by NOIDA for setting up STP. The affidavit shall also indicate the time frame within which the

STP shall be established at Khoda-Makanpur.

7. The other compliance affidavit submitted by Central Pollution Control Board ("CPCB") discloses the analytical results of STPs of NOIDA in respect of samples drawn on 15.10.2025 by Shriram Institute for Industrial Research. However, it is not disclosed whether the analytical results, reflected in the table, are in conformity with the norms. We, therefore, require the CPCB to file a better affidavit disclosing whether the analytical data of the samples analyzed by Shriram Institute for Industrial Research conforms with the norms or not.

8. Further, the samples analyzed were drawn on 15.10.2025 when the extended rainy season of this year had not ended. We therefore deem it appropriate to require the CPCB to draw fresh samples from the eight STPs (inlet /outlet) as well as wetlands within two weeks from today.

9. Likewise, the State Pollution Control Board ("SPCB"), U.P. shall also draw samples from all 8 STPs (inlet/ outlet) as well from wetlands from each of the 8 STPs within two weeks from today.

10. CPCB and SPCB shall obtain analysis report of

the samples so drawn and shall bring it on record by the next date.

11. The samples so drawn shall be shared with the appellants-Delhi Jal Board as well as NOIDA so that they may carry out analysis of the samples from their own sources.

12. List these matters on 21.01.2026.

13. By the next date, Delhi Jal Board may file its response to the compliance affidavit.

14. The complainant may also file its response to the compliance affidavit by the next date.

(CHETAN ARORA)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL NO(S). 8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

IA No. 176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 176361/2022 - EXEMPTION FROM FILING O.T., IA No.  
176358/2022 - STAY APPLICATION

WITH

C.A. No. 8967-8968/2022 (XVII)

IA No. 179810/2022 - EX-PARTE STAY

Date : 21-01-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) : Mr. V. Giri, Sr. Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishek Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Mayank Gautam, Adv.Mr. S. V. Raju, A.S.G.  
Mr. Sandeepan Pathak, AOR  
Mr. Hitarth Raja, Adv.  
Mr. Shaurya Sarin, Adv.For Respondent(s) : Mr. Sunil J Mathews, Adv.  
Mrs. Samanwaya Rautrey, Adv.  
Ms. Jyoti Chib, Adv.  
Ms. Ashtami Khatri, Adv.  
Ms. Achint Priya, Adv.  
Mr. Rajeev Singh, AORMr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.

Mr. V Giri, Sr. Adv.  
Mr. Rajinder Singh, AOR  
Mr. Abhishek Mishra, Adv.  
Mr. Rajat Rana, Adv.  
Mrs. Shashi Sharma, Adv.  
Mr. Mayank Gautam, Adv.

Mr. Tahir Ashraf Siddiqui, AOR

Mr. S.D. Sanjay, A.S.G.  
Mr. Akshay Amritanshu, Adv.  
Mr. Padmesh Mishra, Adv.  
Ms. Rajeshvari Shankar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. C. K. Sharma, Adv.  
Dr. N. Visakamurthy, AOR  
Mr. Shubham Prakash Mishra, Adv.  
Mr. Shubh Sharma, Adv.  
Mr. Kunal Vinayak, Adv.  
Mr. Khushal Kolwar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Pursuant to order dated 03.12.2025, no response has been received from the State of Uttar Pradesh. The learned counsel for the appellant submits that he would personally ensure that the Standing Counsel representing the State of U.P. of this Court is served with notice of these proceedings.
2. In view of the above, let notice of these proceedings be served upon the Standing Counsel representing the State of U.P.
3. List on 04.02.2026.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)